

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 23775/2015

(Arising out of impugned final judgment and order dated 27/03/2015 in WP No. 6025/2015 passed by the High Court of Judicature at Allahabad)

BHUVAL RAM & ANR.

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(With appln. (s) for exemption from filing O.T. and interim relief and office report)

Date : 14/09/2015 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE MADAN B. LOKUR
HON'BLE MR. JUSTICE S.A. BOBDE

For Petitioner(s) Mr. Kunal Sharma, Adv.
Mr. Rajesh Pandey, Adv.
Ms. Kumari Supriya, Adv.
Mr. S. R. Setia, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

There is a letter for adjournment circulated by learned counsel for the petitioners.

The matter is adjourned for ten weeks.

(Meenakshi Kohli)
COURT MASTER

(Jaswinder Kaur)
COURT MASTER